

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

8. IA 52/2022- R-Plan IA 103/2022 IA 796/2021 IA 1673/2021  
IA 33/2022 IA 2272/2021 IA 304/2022 IA 978/2022  
IA 1515/2022 IA 1233/2020 MA 4020/2019 IA 769/2022  
IA 1263/2022 In C.P. (IB) 1765(MB)2018

**CORAM:**

**SHRI SHYAM BABU GAUTAM**      **JUSTICE P. N. DESHMUKH (Retd.)**  
**HON'BLE MEMBER (T)**                                      **HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2022**

**NAME OF THE PARTIES: - IA 52/2022 Shailesh Verma**

**V/s**

**Darwin Platform Infrastructure Limited**

**IA 103/2022 IA 796/2021**

**IA 2272/2021 Shailesh Verma**

**IA 1673/2021 Shailesh Verma**

**V/s**

**Maharashtra State Electricity  
Distribution Company Limited**

**IA 33/2022 Shailesh Verma**

**V/s**

**Dhiren Kot**

**IA 978/2022 Shailesh Verma**

**V/s**

**Sureshkumar P Pendharkar**

**IA 1515/2022 Satish Maneshinde**

**V/s**

**Committee of Creditors of Lavasa  
Corporation Limited and Its  
Subsidiaries**

**IN THE MATTER OF**

**Raj Infrastructure Development (India)  
Pvt Ltd.**

**V/s**

**Lavasa Corporation Ltd.**

**APPEARANCES: -**

**FOR THE RP**

: Counsel, Mr. Ashish Kamat a/w  
Adv. Kriti Kalyani

**FOR THE CoC**

: Adv. Abhishek Swaroop

**FOR APPLICANT** : Sr. Counsel Zal Andhyarujina  
(IA 113/2022 and 1263/2022)  
Adv. Ami Jain (IA.4020/2019)

**FOR RESPONDENT** : Adv. Avinash R Khanolkar (R3-IA 769/2022)  
Adv. Devarsh Shah (IA.978/2020-R1 to 6)  
Adv. Savani Gupte (IA.304/2022-R1 to 5)  
Adv. Yash Anand (R4)

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**IA 103/2022**: - The present application filed by the RP seeking further extension of 9 days commencing from 26.12.2021 till 03.01.2022 to complete the CIRP process. The Counsel appearing for the RP submits that under the exceptional circumstances beyond their control the process gets delayed and the same could not be completed in a stipulated time, hence moved the present application seeking further extension of 9 days period. Having considered the submissions of the counsel appearing for the RP and on perusal of the averments made in the place below application this bench is satisfied. Accordingly, this bench in exercise of inherent power Rule 11 of NCLT Rules 2016 extend the delay of 9 days. With the aforesaid observation **IA.No.103/2022 is allowed and disposed of.**

**IA.No.796/2021**: - The present application filed by the RP for seeking extension of time. The Counsel appearing for the RP submits that since the relief sought in this IA is no more required. In view of

above the relief sought in the IA is no longer survive hence, IA is rendered infructuous and accordingly, **the same is disposed of.**

**IA.No.1673/2021**: - The present application filed by the applicant for urgent hearing of IA. No.1661/2021. The Counsel representing the RP submits that the IA bearing No.1661/2021 has already been disposed of on 21.01.2022. In view of the above submissions IA.No.1673/2021 will not survive. Accordingly, **IA.NO.1673/2021 is disposed of as infructuous.**

**IA.No.2272/2021**: - The present application filed by the RP for seeking extension. Since the extension has already been granted so the prayer sought in the IA is rendered infructuous. Accordingly, the **IA.No.2272/2021 is disposed of as infructuous.**

**IA.No.33/2022**: - The present application filed by the RP against the Respondent who has been arrayed as a party in the present application. The applicant is directed to issue notice to all the Respondent who has been arrayed as a party respondent in the present application and file Affidavit of service enclosing there with proof of service of notice at least two days before the next date of hearing. List this matter on **08.08.2022.**

**IA.No.304/2022**: - The present application filed by the RP under Section 66 and 67 of the Code. IA in hand, the applicant has arrayed five Respondents as a party. The Applicant is directed to issue notice

to all the Respondents who has been arrayed as a party Respondents in the present application returnable on 08.08.2022. RP is further directed to place on record Affidavit of service enclosing there with proof of service of notice at least two days before the next date of hearing. List this matter on **08.08.2022**.

**IA.No.978/2022**: - The present application filed by the RP against the Respondent who has been arrayed as a party respondent in the present application. The applicant is directed to issue notice to all the Respondent who has been arrayed as a party respondent in the present application and filed Affidavit of service enclosing there with proof of service of notice at least two days before the next date of hearing. List this matter on **08.08.2022**.

**IA.No.1515/2022**: - Adv. Mr. Shrey Shah appeared for the applicant. Adv. Shriraj Khambete appeared for the CoC. List the matter on **14.07.2022**.

List other pending IAs on **08.08.2022**.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**

Jagdish

**Sd/-**  
**JUSTICE P. N. DESHMUKH**  
**Member (Judicial)**